Written Answers to

and 6 Union Territories spread country wide. Based on the water quality data, CPCB has identified 150 polluted river stretches on 121 rivers having Bio-chemical Oxygen Demand (BOD) concentration in the range of 3-30 milligram per litre (mg/l) as against a standard of 3mg/l.

As a follow up of the identified stretches, the CPCB awarded the work of comprehensive study on identified polluted river stretches to respective State Pollution Control Boards/Pollution Control Committees in a phased manner. So far 29 stretches have been taken up for the comprehensive study. The Ministry of Environment, Forests and Climate Change (MOEF and CC) has formulated river action plans to restore water quality of rivers. The river action plans have been taken up for 40 rivers by MOEF and CC through State Government to intercept, divert and treatment of municipal wastewater from urban Centres. With respect to industrial pollution control consent mechanism and enforcement of indtustry specific measures such as implementation of 'Zero Liquid Discharge' setting up Online Monitoring and Bio-remediation of drains discharge in rivers and streams.

Mid-size polluting industries around National Parks

1259. PROF. M.V. RAJEEV GOWDA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether Government recently allowed mid-size polluting industries to operate within five km of National Parks and Sanctuaries, if so, the details thereof;
- (b) whether this directive is in conflict with the 10 km restrictive limit ordered by the Supreme Court; and
 - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (c) No Sir. The Ministry of Environment, Forests and Climate Change *vide* Gazette Notification dated 25.06.2014 amended the "General Condition" of the EIA Notification, 2006 in order to delegate more powers to State level Environment Impact Assessment Authorities(SEIAAs). The said amendment *inter-alia* provides that only those category 'B' projects will be appraised at the Central level as category 'A' projects which are located in whole or in part within 5 km from the boundary of Protected Areas notified under the Wildlife (Protection) Act, 1972. This implies that category 'B' projects located between 5 km and 10 km from the boundary of the Protected Areas could now be dealt with by the concerned SEIAAs subject to stipulations stated in the aforesaid amendment notification.